

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.589/2002

Tuesday, this the 23rd day of November, 2004.

CORAM;

HON'BLE MR S.K.HAJRA, ADMINISTRATIVE MEMBER

HON'BLE MR K.V.SACHIDANANDAN, ADMINISTRATIVE MEMBER

S.Sheela,  
Manakkattil Veedu,  
Near Railway Gate,  
Kulathoor.P.O.  
Thiruvananthapuram.

- Applicant

By Advocate Mr Murali Purushothaman

Vs

1. Union of India,  
represented by the Secretary to Government,  
Department of Space,  
Government of India,  
Bangalore-94.
2. The Vikram Sarabhai Space Centre,  
represented by its Director,  
Indian Space Research Organisation,  
Thiruvananthapuram.
3. The Indian Space Research Organisation,  
represented by its Chairman,  
Anthreeksha Bhavan,  
New Bel Road,  
Bangalore-94.
4. The Administrative officer,  
Vikram Sarabhai Space Centre,  
Indian Space Research Organisation,  
Thiruvananthapuram-22. - Respondents

By Advocate Mr CN Radhakrishnan

The application having been heard on 18.11.2004, the Tribunal on 23.11.2004 delivered the following:

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HON'BLE MR S.K.HAJRA, ADMINISTRATIVE MEMBER

Aggrieved by the denial of employment by Vikram Sarabhai Space Centre (VSSC), the applicant who claims to be an evicted person, filed this O.A. for appropriate orders to appoint her to any Group C or Group D post in VSSC under the Evictee Status.

2. The submissions made by the learned counsel for the applicant are as follows: The property belonging to the family of the applicant was acquired for establishment/expansion of VSSC giving solemn promise that one member from each evicted family would be provided <sup>with</sup> ~~in~~ suitable job~~s~~ in VSSC. The applicant who was on the select list for appointment under evictee status in 1989 was not appointed as no vacancy arose during the validity of the list. The applicant filed O.A.769/1992 before this Tribunal. The Tribunal disposed of this O.A. by order dated 3.11.1994 to the effect that the applicant would be considered for appointment to suitable Group C/D. The applicant was twice interviewed on 4.6.99 and 24.7.2000 for appointment to the post of Canteen Attendant under the evictee status. In spite of her satisfactory performance in the interview, the applicant was denied employment. Mere interviewing the applicant for employment does not constitute fulfilment of the promise given to the evictees nor does it amount to consideration of the applicant for appointment. The applicant is entitled to appointment in VLCC under the evictee status.

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3. The learned counsel for the respondents submitted as follows: The applicant was considered for employment along with similar candidates and those sponsored by the Employment Exchange. The applicant could not be appointed in 1989, inspite of being on the select list for want of vacancy, during the currency of the list. The applicant was interviewed twice i.e. on 4.6.99 and 24.7.99, but was found unsuitable for placement in the select list. The fact that the applicant was called for interview for the post of Canteen Attendant twice shows that she was considered for appointment. However, she could not be appointed as she was not found suitable for placement in the select list. The applicant has no legal right to any post in the VSSC.

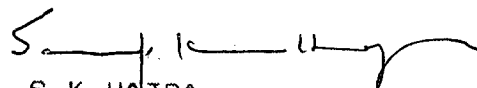
4. We heard both sides and perused the pleadings. The letter dated 10.7.2000 of VLCC shows that the applicant was called for the interview on 24.7.2000 for the post of Canteen Attendant and advised to produce copies of certificates, mark sheets and testimonials of her educational qualifications and experience. The applicant however, was informed by letter dated 9.11.2000 that she was not selected for appointment to the above post. The fact that the applicant <sup>was</sup> ~~has~~ interviewed twice by VLCC. once in 1999 and last in 2000 shows that her case for appointment was duly considered by the VSSC. In spite of consideration of her case, she was not been appointed to any post in the VSSC as she was not found suitable in 1999 and 2000. No appointment can be offered dispensing with suitability of the applicant to a post. There is nothing to show that there was not due consideration of her candidature.

5. On consideration of the facts and circumstances of the case, we see no reason for giving relief as prayed for in the O.A. Accordingly, the O.A. is dismissed. No costs.

Dated, the 23rd November, 2004.



K.V.SACHIDANANDAN  
JUDICIAL MEMBER



S.K.HAJRA  
ADMINISTRATIVE MEMBER

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